

Caucuses & Debatable Section  
Parliamentary Section  
Room No. 10

App. No. 25562

Date: 12.12.2014

## LOK SABHA DEBATES

### (Part II—Proceedings other than Questions and Answers)

1749

1750

#### LOK SABHA

Thursday, 8th December, 1955

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair.]

#### QUESTIONS AND ANSWERS

(See Part I)

12 NOON

#### BUSINESS ADVISORY

#### COMMITTEE

#### THIRTIETH REPORT

The Minister of Parliamentary  
Affairs (Shri Satya Narayan Sinha):  
I beg to move:

"That this House agrees with  
the Thirtieth Report of the Busi-  
ness Advisory Committee pre-  
sented to the House on the 7th  
December, 1955."

Mr. Speaker: The question is:

"That this House agrees with  
the Thirtieth Report of the Busi-  
ness Advisory Committee pre-  
sented to the House on the 7th Decem-  
ber, 1955."

The motion was adopted.

#### CONSTITUTION (EIGHTH AMENDMENT) BILL

The Minister of Law and Minority  
Affairs (Shri Biswas): I beg to move  
for leave to introduce a Bill further  
to amend the Constitution of India.

447 L.S.D.

Dr. Krishnaswami (Kancheepu-  
ram): Sir, I rise on a point of order.

Mr. Speaker: Let me put the motion  
before the House. The motion is for  
leave to be granted to introduce a  
Bill.

Dr. Krishnaswami: I want to raise  
a point of order.

Mr. Speaker: The Bill is not yet  
before the House; it has to be intro-  
duced.

Shri U. M. Trivedi (Chittor): But,  
we want to raise our objection before  
the introduction.

Shri N. C. Chatterjee (Hooghly):  
Sir, the Bill has been circulated and  
we know what is the provision con-  
tained in it. It is really substantially  
identical....

Mr. Speaker: The hon. Member is  
perfectly at liberty to point that out.  
The Chair will consider that. The  
Chair will consider fully whatever  
the Members have to say on the dif-  
ferent points. But, there is also a  
technical point that unless the Bill  
is before us how can I hear any points  
of order on that Bill. Introduction of  
a Bill is merely a formal business.  
Introduction does not mean accept-  
ance of the Bill by the House.

Shri N. C. Chatterjee: I am sorry,  
Sir; if you kindly look at rule 321 it  
says:

"A motion must not raise a  
question substantially identical  
with one on which the House has  
given a decision in the same ses-  
sion."

What I am point out is.....

Mr. Speaker: Order, order. I quite  
agree. But, what is that motion? He